

Passed on 22-03-12

**THE PAYMENT OF SALARIES AND ALLOWANCES  
(AMENDMENT) BILL, 2012  
(As passed by the Assembly)**

A

BILL

*Further to amend the Payment of Salaries and Allowances Act, 1951.*

*Preamble.*—WHEREAS, it is expedient further to amend the Payment of Salaries and Allowances Act, 1951 for the purpose hereinafter appearing ;

BE it enacted in the Sixty-third Year of the Republic of India, as follows :

1. *Short title and commencement.*—(1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 2012.

(2) It shall come into force at once.

2. *Amendment of section 8A.*—In section 8A of the Payment of Salaries and Allowances Act, 1951 (XIV of 1951),—

(1) in sub-section (6), for the words “not above the rank of a Selection Grade Assistant in the Government Secretariat and”, the words, “below the rank equivalent to an Under Secretary to the Government and,” shall be substituted.

(2) after sub-section (6) the following proviso shall be inserted namely:—

“Provided that such an officer may be allowed to continue in the service of the member even after his promotion to the rank equivalent to an Under Secretary to Government and above.”